

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

TRANSFER CASE (CIVIL) NO(S). 29/2021

(Arising out of impugned final judgment and order dated 09-12-2020 in T.P.(C) No. No. 2849/2019 passed by the Supreme Court of India)

SHAJI POULOSE

Petitioner(s)

VERSUS

INSTITUTE OF CHARTERED ACCOUNTANTS
OF INDIA & ORS.

Respondent(s)

(IA No. 20988/2021 - CLARIFICATION/DIRECTION
IA No. 20975/2021 - INTERVENTION APPLICATION)

WITH

W.P.(C) No. 371/2021 (X)
(IA No. 41905/2021 - GRANT OF INTERIM RELIEF)

W.P.(C) No. 581/2021 (X)
(IA No. 63523/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 63519/2021 - GRANT OF INTERIM RELIEF)

T.C.(C) No. 70/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 48/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 51/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 60/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 67/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 57/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 68/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 53/2023 (XII)
(FOR ADMISSION)

**T.C.(C) No. 76/2023 (XII)
(FOR ADMISSION)**
**T.C.(C) No. 58/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 71/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 81/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 50/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 61/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 59/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 66/2023 (XII)
(FOR ADMISSION)**

T.C.(C) No. 47/2023 (XII)

**T.C.(C) No. 54/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 49/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 79/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 52/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 82/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 72/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 56/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 73/2023 (XII)
(FOR ADMISSION)**

**T.C.(C) No. 55/2023 (XII)
(FOR ADMISSION)**

T.C.(C) No. 77/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 64/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 63/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 75/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 62/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 74/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 86/2023 (IV-A)
(FOR ADMISSION)

T.C.(C) No. 84/2023 (IV-A)
(FOR ADMISSION)

T.C.(C) No. 87/2023 (IV-A)
(FOR ADMISSION)

T.C.(C) No. 85/2023 (IV-A)
(FOR ADMISSION)

T.C.(C) No. 83/2023 (IV-A)

T.C.(C) No. 88/2023 (XII-A)
(FOR ADMISSION)

T.C.(C) No. 38/2021 (XVI)

T.C.(C) No. 39/2021 (XVI)

T.C.(C) No. 37/2021 (XII)

T.C.(C) No. 36/2021 (XI-A)

T.C.(C) No. 35/2021 (XVI)

T.C.(C) No. 34/2021 (XII)

T.C.(C) No. 33/2021 (XII)

T.C.(C) No. 32/2021 (XII)

T.C.(C) No. 31/2021 (XI-A)

T.C.(C) No. 27/2021 (XII)
(IA No. 99253/2021-APPROPRIATE ORDERS/DIRECTIONS)

T.C.(C) No. 28/2021 (XII)

W.P.(C) No. 272/2021 (X)
(IA No. 30042/2021 - STAY APPLICATION)

W.P.(C) No. 267/2021 (X)
(IA No. 155862/2023 - AMENDMENT OF THE PETITION
IA No. 29398/2021 - STAY APPLICATION)

W.P.(C) No. 186/2022 (X)
(IA No. 39258/2022 - STAY APPLICATION)

T.C.(C) No. 30/2021 (XI-A)

W.P.(C) No. 670/2021 (X)
(IA No. 70218/2021 - STAY APPLICATION)

W.P.(C) No. 1084/2021 (X)
(IA No. 124730/2021 - GRANT OF INTERIM RELIEF)

W.P.(C) No. 1256/2021 (X)
(IA No. 148879/2021 - STAY APPLICATION)

W.P.(C) No. 1200/2021 (X)
(IA No. 141182/2021 - GRANT OF INTERIM RELIEF)

W.P.(C) No. 1360/2021 (X)
(IA No. 165238/2021 - GRANT OF INTERIM RELIEF
IA No. 165239/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 1291/2021 (X)
(IA No. 153247/2021 - STAY APPLICATION)

W.P.(C) No. 1295/2021 (X)
(IA No. 154245/2021 - STAY APPLICATION)

W.P.(C) No. 32/2022 (X)
(IA No. 7128/2022 - STAY APPLICATION)

W.P.(C) No. 833/2022 (X)
(IA No. 144358/2022 - GRANT OF INTERIM RELIEF)

T.C.(C) No. 32/2023 (XII-A)

T.C.(C) No. 38/2023 (IV)

T.C.(C) No. 37/2023 (XI-A)
(FOR ADMISSION)

T.C.(C) No. 34/2023 (XI-A)

T.C.(C) No. 36/2023 (XI-A)

T.C.(C) No. 35/2023 (XI-A)
(FOR ADMISSION)

T.C.(C) No. 33/2023 (XI-A)
(FOR ADMISSION)

T.C.(C) No. 39/2023 (XVI)

T.C.(C) No. 69/2023 (XII)
(FOR ADMISSION)

T.C.(C) No. 78/2023 (XII)
(FOR ADMISSION)

Date : 17-05-2024 These matters were called on for pronouncement of judgment today.

For Petitioner(s) Mr. Ashwin Kumar D.S., Adv.
Ms. Aditi Anil Dani, Adv.
Mr. Rangasaran Mohan, Adv.
Ms. Surbhi Mehta, AOR
Mr. Ishan Roy Chowdhury, Adv.

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Mr. Sukant Vikram, AOR
Mr. Prashant Bharadwaj, Adv.
Mr. Aditya Pratap Singh, Adv.

Mr. Pai Amit, AOR
Ms. Pankhuri Bhardwaj, Adv.
Mr. Abhiyudaya Vats, Adv.
Mr. Nikhil Pahwa, Adv.
Ms. Vanshika Dubey, Adv.
Mr. Kushal Dube, Adv.
Mr. Tathagata Dutta, Adv.
Mr. P. Ashok, Adv.
Ms. Lochana S. Babu, Adv.

Petitioner-in-person

Mr. Smarhar Singh, AOR
Mr. Jai Krishna Singh, Adv.
Ms. Shweta Kumari, Adv.

Mr. Manish K. Bishnoi, AOR
Mr. Narinder K Verma, Adv.
Ms. Ila Shikhar Sheel, Adv.
Mr. Nirmal Prasad, Adv.

Mr. Khubaib Shakeel, Adv.
Ms. Pallavi Singh, Adv.
Ms. Pallavii Singh, Adv.

Mr. Arjun Garg, AOR
Mr. Shobhit Jain, Adv.
Mr. Aakash Nandolia, Adv.
Ms. Sagun Srivastava, Adv.
Ms. Kriti Gupta, Adv.

Mr. Preetesh Kapur, Sr. Adv.
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Mr. Sanjay Dutt, Adv.
Mr. Nirmal Kumar Ambastha, AOR

Mr. Renjith B. Marar, Adv.
Ms. Lakshmi N. Kaimal, AOR
Mr. Rajkumar Pavothil, Adv.
Mr. Arun Poomulli, Adv.
Mr. Keshavraaj Nair, Adv.
Mr. Avinash Krishnakumar, Adv.
Mr. Harsh Vardhan Shah Shyam, Adv.

By Courts Motion, AOR

Mr. E. M. S. Anam, AOR

Mr. Anas Tanwir, AOR
Mr. Ebad Ur Rahman, Adv.
Mr. Md. Asif Abbas, Adv.
Ms. Masoom Rajsingh, Adv.
Mr. Tanay Hegde, Adv.

Mr. Parijat Kishore, AOR
Mr. Beno Bencigar, Adv.

Mr. Sanyat Lodha, AOR

Mr. Vishnu Mohan, Adv.
Mr. Ravi Raghunath, AOR

Mr. Goutham Shivshankar, AOR

Mr. B.Ramana Kumar, Adv.
Mr. B Ramanakumar, Adv.
Mr. K. Paari Vendhan, AOR
Mr. Raghunatha Sethupathy B, Adv.
Mr. Rangunatha Sethupathy.b, Adv.
Ms. Ramya, Adv.
Ms. Ramya A., Adv.

For Respondent(s) Mr. Arvind P. Datar, Sr. Adv.
Mr. Pramod Dayal, AOR
Mr. Nikunj Dayal, Adv.

Mr. K M Natraj, A.S.G.
Mr. Rupesh Kumar, Sr. Adv.
Mr. Raj Bahadur Yadav, AOR
Mr. Piyush Beriwal, Adv.
Mr. Bhuvan Mishra, Adv.
Mr. Shivank Pratap Singh, Adv.
Mr. Prahlad Singh, Adv.
Mr. Shashank Bajpai, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. Swayam Prabhu Das, Adv.
Mr. Diwakar Sharma, Adv.

Mr. Amrish Kumar, AOR

Mr. Wills Mathews, Adv.
Mr. Dhanesh M Nair, Adv.
Mr. Paul John Edison, Adv.
Mr. Devendra Kumar Tiwari, Adv.
Mr. Rakesh Garg, Adv.
Mr. Ashish Gopal Garg, Adv.
Ms. Shweta Garg, AOR

Hon'ble Mrs. Justice B.V. Nagarathna has pronounced the judgment of the Bench comprising her Ladyship and Hon'ble Mr. Justice Augustine George Masih.

The Application for Intervention in T.C. (C) No.29/2021 is allowed.

The Application for amendment of the petition i.e. I.A. No. 155862/2023 in W.P.(C) No.267/2021 is allowed.

The writ petitions as well as all the transferred cases are disposed of in terms of the signed reportable judgment.

Pending application(s), if any, shall stand
disposed of.

(RADHA SHARMA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file)